

GOVERNMENT OF RAJASTHAN Law & Legal Affairs Department (State Litigation)

No.F.15(12)Raj/Vad/06 Pt.

Jaipur dated. 64.02.2021

ORDER

In furtherance to the order no.F.15(12)Raj/Vad/06 dated 26/10/2010 and in supersession to earlier orders issued in respect of presentation of fee bills of the Law Officer before this Department, for payment, the following arrangements are hereby made for the prompt disposal of the fee bills:-

- The Learned Advocate General and Addl. Advocate Generals are required to enclose the copy of the order sheets/record of proceedings of the relevant dates along with the fee bills for which the special fees in special cases are being claimed.
- 2. In the matters of deemed sanction the concerned Law Officer is required to certify in the fee bills that the notices of this case has been handed over to him by the Hon'ble High Court.
- 3. In the matters of PIL a certification is also required by the concerned Law Officer that the matter for which the bill has been raised is a PIL and therefore special fees is being claimed under serial no.5 of slab-3 of order dated 26/10/2010.

You are kindly requested to submit your fee bills in the aforementioned manner in future. In case the bills are not submitted in the aforementioned manner, it shall not be considered by the Law Department for payment.

- S d ~ (Hukam Singh Rajpurohit) Secretary, Law

Copy forwarded for information and necessary action to :-

- 1. The Secretary to HE Governor, Rajasthan, Jaipur.
- 2. PS to Hon'ble Chief Minister, Rajasthan, Jaipur.
- 3. PS to Hon'ble Law Minister, Rajasthan, Jaipur.
- 4. PS to Chief Secretary, Rajasthan, Jaipur.
- 5. All Principal Secretaries/ Secretaries/Special Secretaries to the Government.
- 6. Advocate General, Rajasthan, Jaipur.
- 7. All Additional Advocate Generals, Jodhpur/ Jaipur.
- 8. All Head of the Departments, Rajasthan.
- 9. All Joint Legal Remembrancer/Deputy Legal Remembrancer/Asstt. Legal Remembrancer/Sr.Law Officer of the Law Department.
- 10. Administrator (Litigation), Jaipur/Jodhpur
- 11. AAO, Law Department.
- 12. Guard file.

(Hukam Singh Rajpurohit)

Secretary, Law

GOVERNMENT OF RAJASTHAN Law & Legal Affairs Department (State Litigation)

No.F.15(12)Raj/Vad/06 Pt.

Jaipur dated. 10-02-2021

CORRIGENDUM

In the second line of the order dated 04/02/2021 the word "supersession" shall be read as "addition".

- Sd -(Hukam Singh Rajpurohit) Secretary, Law

Copy forwarded for information and necessary action to :-

- 1. The Secretary to HE Governor, Rajasthan, Jaipur.
- 2. PS to Hon'ble Chief Minister, Rajasthan, Jaipur.
- 3. PS to Hon'ble Law Minister, Rajasthan, Jaipur.
- 4. PS to Chief Secretary, Rajasthan, Jaipur.
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(Hukam Singh Rajpurohit)

Secretary, Law